

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9142/2024

(Arising out of impugned final judgment and order dated 29-09-2023 in CRLOP(MD) No. 15913/2019 passed by the High Court of Judicature at Madras, Bench at Madurai)

RAMESH KUMARAN & ANR.

Petitioner(s)

VERSUS

STATE THROUGH THE INSPECTOR OF POLICE & ANR.

Respondent(s)

Date : 21-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Vairawan A.s, AOR (Not present)

For Respondent(s)

Mr. Sabarish Subramanian, AOR

Mr. Vishnu Unnikrishnan, Adv.

Mr. Danish Saifi, Adv.

Ms. Navpreet Kaur, Adv.

Mr. A Velan, AOR

Mr. Aditya Raj Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

None appears for the petitioners.

List on 29<sup>th</sup> November, 2024.

We are of the view that as the prosecution arises out of a dispute between the two members of the Bar, it will be in the interest of both to settle the same amicably.

Interim relief granted earlier by this Court shall continue to operate.

Counter affidavit to be filed within a period of three weeks.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER